

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 318/AT/2024

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Rajasthan IV C Power Transmission Limited.

Petitioner : Rajasthan IV C Power Transmission Limited (RIVCPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **12.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rohit Jain, RIVCPTL
Shri Vikas Kumar, RIVCPTL
Shri Shashank Singh, RECPDCL
Shri Ritam Biswas, RECPDCL

Record of Proceedings

Representative of the Petitioner submitted that the present Petition had been filed for adoption of transmission charges with respect to "Transmission System for evacuation of Power from Rajasthan REZ Ph-IV (Part 2: 5.5 GW) (Jaisalmer/ Barmer Complex) Part C" as discovered pursuant to the tariff based competitive bidding process as per the Guidelines issued by the Central Government. The representative also added that there has been a delay of 9 days in filing the present application for a grant of a transmission licence, which may also be condoned.

2. Considering the submissions made by the representative of the Petitioner, the Commission ordered as under:

(a) Admit and issue notice to Respondents subject to just exceptions.

(b) The Respondents to file its reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)